

Pakistani Nationals in India

36. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether the movements of visitors from Pakistan are effectively controlled in the interest of the security of India;

(b) the total number of Pakistanis who have overstayed during 1957 so far; and

(c) the action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). Legislation has recently been enacted to exercise effective control over the movements of Pakistani nationals where it is necessary in the interest of security of the country and to take action against those who have overstayed the period of authorised residence. Information as to the exact number of persons who have overstayed will be known only after the new law has been in force for some time.

Synthetic Oil Plant

38. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 632 on the 30th November, 1956 and state at what stage is the proposal for installing a Synthetic Oil Plant?

The Minister of Mines and Oil (Shri K. D. Malviya): The proposal is still under examination by the Government.

Steel Plants in the Public Sector

39. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the proposal to co-ordinate the work of all the three steel plants in the Public Sector has since been considered; and

(b) if so, the constitution of the proposal?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and

(b). Attention of the Hon'ble Member is invited to the reply given by my predecessor to his question No. 807 on the 4th December, 1956. Since then, it has been decided to place the three steel plants under the common management of Messrs. Hindustan Steel (Private) Limited as from the 1st April, 1957.

Setting up of an Oil Refinery

40. { Shri D. C. Sharma:
Shri Hem Barua:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Experts Committee appointed to decide the location of the fifth oil refinery to be set up by the Assam Oil Company has since submitted its report;

(b) if so, the site recommended; and

(c) whether a copy of the report will be laid on the Table?

The Minister of Mines and Oil (Shri K. D. Malviya): (a) to (c). The report of the Refinery location Committee is still under examination of the Government. A copy of the report will be placed on the Table of the House in due course.

Election Petitions

41. { Shri Radha Raman:
Shri Bhakt Darshan:
Pandit D. N. Tiwary:
Shri Bibhuti Mishra:

Will the Minister of Law be pleased to state:

(a) how many election petitions in respect of recent elections to the Lok Sabha and State Legislatures have been filed throughout India;

(b) whether any petition in respect of 1951-52 elections is still pending; and

(c) if so, the reasons for the delay in its disposal?

The Minister of Law (Shri A. K. Sarda): (a) 470.

(b) No.

(c) The question does not arise.

Exploration of Mineral Oil

42. **Shri Radha Raman:** Will the Minister of Steel, Mines and Fuel be pleased to lay on the Table a statement showing:

(a) the names of the countries which have promised assistance to the Government of India for the exploration of mineral oil;

(b) the nature of the assistance promised and the manner in which such assistance will be received from each of them; and

(c) to what extent such assistance has been received so far?

The Minister of Mines and Oil (Shri K. D. Malviya): (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix I, annexure No. 28.]

Grants for Secondary Education

43. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the total amounts granted during 1956-57 to the various States in connection with Secondary Education, State-wise; and

(b) the amounts actually utilised by the States?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) A statement is laid on the Table of the Sabha. [See Appendix I, annexure No. 29.]

(b) The information is being collected from the State Governments and will be laid on the Table of the Sabha in due course.

Breach of Traffic Regulations

44. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of police officers who have been challenged for breach

of traffic regulations in Delhi State from the 1st October, 1956 to the 30th April, 1957; and

(b) the action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). No police officer was challenged for breach of traffic regulation, but departmental action was taken against six constables.

Institute for the Blind

45. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether Government are subsidising any institution for the blind; and

(b) if so, the grants-in-aid made to any Blind society during 1956-57?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) A statement containing the requisite information is attached. [See Appendix I, annexure No. 30.]

Illegal Entry into India

46. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons convicted on account of entering India without valid passports during 1956 and 1957 so far; and

(b) the number of persons who have refused to go back to Pakistan after the expiry of their term of imprisonment during the same period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Qutab Minar

47. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state: